

ITEM NO.11 Court 10 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 36767/2016

(Arising out of impugned final judgment and order dated 20-08-2016 in WC No. 15151/2015 passed by the High Court of Judicature at Allahabad)

ANAPURNA JAISWAL

Petitioner(s)

VERSUS

INDIAN OIL CORPORATION LTD. AND ORS.

Respondent(s)

(and IA No.3595/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.3598/2018-EXEMPTION FROM FILING O.T. and IA No.25941/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.25942/2018-EXEMPTION FROM FILING O.T.)

Date : 23-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Kamini Jaiswal, Adv.  
Mr. Rohit Kumar Singh, AOR  
Ms. Rani Mishra, Adv.

For Respondent(s) Mrs. Priya Puri, AOR  
Mr. Yati Sharma, Adv.  
Mr. Ranjay Dubey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List on 30<sup>th</sup> September, 2021.

(SONIA BHASIN)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER